

**GOVERNMENT OF INDIA
MINISTRY OF CORPORATE AFFAIRS**

**RAJYA SABHA
UNSTARRED QUESTION NO. 1462
ANSWERED ON TUESDAY, THE 29TH NOVEMBER, 2016**

WITHHOLDING OF MATURED FIXED DEPOSITS BY A PRIVATE COMPANY

QUESTION

1462 . SHRI CHUNIBHAI KANJIBHAI GOHEL:

Will the Minister of CORPORATE AFFAIRS be pleased to state:

- (a) whether Company Law Board (CLB) had in December, 2014 passed an order directing a private real estate company to return Fixed Deposit Amount to physically handicapped persons, which have matured long back;
- (b) if so, details with number of physically handicapped persons who were affected following CLB's order;
- (c) whether CLB have received complaints of withholding Fixed Deposit Amount of physically handicapped persons violating the orders of CLB; and
- (d) if so, action taken or proposed to be taken for violating CLB orders and steps taken to ensure return of Fixed Deposit Amount and interest thereon to handicapped persons forthwith?

ANSWER

THE MINISTER OF STATE
IN THE MINISTRY OF CORPORATE AFFAIRS

(SHRI ARJUN RAM MEGHWAL)

(a&b): The erstwhile Company Law Board, has passed an order dated 30/12/2014 in respect of M/s. Ansal Properties and Infrastructure Limited regarding repayment of deposits, which does not specifically refer to physically handicapped persons.

(c&d): No such complaints have been received.
